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**IN THE HIGH COURT OF MADHYA PRADESH  
AT GWALIOR**

**BEFORE  
HON'BLE SHRI JUSTICE DEEPAK KUMAR AGARWAL**

**ON THE 24<sup>th</sup> OF JANUARY, 2023**

**MISC. CRIMINAL CASE No. 487 of 2023**

**BETWEEN:-**

**SATVINDER KAUR W/O SHRI RAGHUVIR SIKH, AGED  
ABOUT 44 YEARS, OCCUPATION: HOUSE WIFE VILLAGE  
PIPNAVADA PS DEHAT ASHOKNAGAR (MADHYA  
PRADESH)**

**.....APPLICANT**

***(BY SHRI SHOBHENDRA KUMAR TIWARI - ADVOCATE)***

**AND**

**THE STATE OF MADHYA PRADESH INCHARGE POLICE  
STATION THROUGH POLICE STATION DEHAT  
ASHOKNAGAR (MADHYA PRADESH)**

**.....RESPONDENTS**

***(BY SHRI G.P. CHAURASIA- PUBLIC PROSECUTOR)***

*This application coming on for hearing this day, the court passed the  
following:*

**ORDER**

This is **third** bail application u/S.439 Cr.P.C filed by the applicant for grant of bail. Earlier applications were dismissed as withdrawn by co-ordinate Bench.

Applicant has been arrested on 11.07.2022 by Police Station- Dehat, Distt. Ashoknagar, in connection with Crime No.773/21 for the offence punishable under Sections 304-B, 498-A, 306 of IPC.

After investigation, charge-sheet has been filed.

In brief facts of the case are that on 08.12.2021 at 4.45 P.M., complainant

Raghvendra Singh lodged a dehatinalishi regarding death of Sandeep Kaur, his daughter-in-law at District hospital, Ashok Nagar that his wife present/applicant made a cry. He came to know that his daughter-in-law Sandeep Kaur committed suicide by hanging. She was brought to District Hospital where she declared died. Dehatinalshi 34/21 was recorded. Dead body was sent for postmortem. As per postmortem, she died due to asphyxia. During marg statement of maternal side of deceased has been recorded. Her marriage was solemnized on 15.03.2019. Five lac rupees was demanded on dowry. Applicant/accused was arrested.

Learned counsel for the applicant submitted that statement of mother of the prosecutrix has been recorded and she has not supported the prosecution story He is under custody since 11.07.2022. After investigation, charge-sheet has been submitted. Conclusion of the trial will take time. Therefore, prays for grant of bail.

Learned counsel for the State opposed the application and prayed for its rejection.

Heard learned counsel for both the parties and perused the case diary.

Looking to the facts and circumstances case applicant is in custody since 11.07.2022 and conclusion of the trial will take time, this Court is of the opinion that the application should be allowed and by allowing the application it is ordered that if the applicant furnishes **cash security of Rs.25,000/- (Twenty Five Thousand only) alongwith bail bond in the sum of Rs.25,000/- (Rs. Twenty Five thousand only) before the trial Court**, he should be released on bail.

He will present during trial before the trial Court on each and every date. In case of any default, cash security of Rs.25,000/- shall be forfeited without

giving him any notice.

Application stands **allowed and disposed of.**

Certified copy as per rules.

**(DEEPAK KUMAR AGARWAL)**  
**JUDGE**

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